

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-201
IB-2414/ND/2019
IA/1976/2020

IN THE MATTER OF:

Argus Global Logistics Pvt Ltd
Vs.
Stockflow Express Pvt Ltd

....Applicant

.....Respondent

SECTION

U/s 9 IBC Code, 2016

Order delivered on 11.12.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

When the case was called ,none appeared on behalf of both the parties. List on 08.01.2021.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-202

IB-2414/ND/2019

IA/1734/2020

IN THE MATTER OF:

Argus Global Logistics Pvt Ltd

Vs.

Stockflow Express Pvt Ltd

....Applicant

.....Respondent

SECTION

U/s 9 IBC Code, 2016

Order delivered on 11.12.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA

HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

When the case was called, none appeared on behalf of both the parties. List on 08.01.2021.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-203
IB-2414/ND/2019
IA/2153/2020

IN THE MATTER OF:

Argus Global Logistics Pvt Ltd

....Applicant

Vs.

Stockflow Express Pvt Ltd

.....Respondent

SECTION

U/s 9 IBC Code, 2016

Order delivered on 11.12.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:

For the Respondent

: Mr. Bhattacharya appeared for R-8 and Mr. Dhiraj for R-9 and R-10

ORDER

Mr. Bhattacharya appeared for R-8 and Mr. Dhiraj for R-9 and R-10. None appeared on behalf of the applicant. From the perusal of the last order, we noticed that none appeared on behalf of the applicant. We further noticed that on the last date Mr. Sarthak Sharma, Ld. Proxy counsel for Mr. Nitesh Jain appeared on behalf of R-1 to R-4 and submitted that the conducting lawyer has been tested Covid-19 positive and on this ground the matter was adjourned.

Today also, none appeared on behalf of R-1 to R-4. Considering the previous order, we think it proper to give one more opportunity to the applicant and R-1 to R-4 to appear. List the matter on 08.01.2021.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)